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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
Camp at Nagpur

Original Application No. 1234/91

Abdul Wahab Shaikh Munir Sheikh

... Applicant.

V/s.

The Chief Postmaster General
Manahrastra Circle Bombay.

The Sr. Supdt. of Post
Offices, Akola.

The Postmaster General
Nagpur.

The Senior Postmaster
Akola Head Office.

... Respondents.

CORAM : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

Appearance:

Shri M.K. Deshpande, counsel
for the applicant.

Shri R.S. Sundaram, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 28.4.95

(Per Shri M.S. Deshpande, Vice Chairman)

Shri Sundaram, counsel for the
respondents states that the present O.A. would not
be maintainable because the applicant should have
come with a contempt Petition, since the directions
given in O.A. 785/88 have not been complied with.

Shri Sundaram also states that the applicant will be
given a fresh hearing and representation already
submitted by the applicant would be decided by a
reasoned order. The O.A. is allowed to be converted
into contempt petition. In view of the statement
made by the counsel for the respondents the
application is disposed of with the direction that
a fresh hearing whould be given to the applicant

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and the representation filed by the applicant be decided within two months from the date of communication of this order. O.A. is disposed of accordingly. M.P. 1178/94 for condonation of delay is also disposed of.


(M.S. Deshpande)
Vice Chairman

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